

STATEMENT

The number of Branches, Domestic Deposits Domestic Advances and Net Profit of the Public Sector Banks functioning in Karnataka as at 31 March, 1993, 1994 and 1995

(Rs. in Crores)

Name of the Bank	No. of Branches			Domestic Deposits		
	31.3.93	31.3.94	31.3.95	31.3.93	31.3.94	31.3.95
Canara Bank	2044	2088	2120	15035	18668	21025
Corporation Bank	445	471	482	2708	4049	6059
Syndicate Bank	1553	1557	1569	8017	9286	9938
Vijaya Bank	730	777	787	3232	4240	5817
State Bank of Mysore	518	525	529	2141	2517	3138
Excluding Inter-Bank Deposits						

Name of the Bank	Domestic Advance			Net Profit (Published)		
	31.3.93	31.3.94	31.3.95	31.3.93	31.3.94	31.3.95
Canara Bank	7850	8101	10572	26.07	120.35	204.00
Corporation Bank	1234	1423	2066	4.12	27.03	72.00
Syndicate Bank	3642	3312	3693	-670.08	-299.40	-91.70
Vijaya Bank	1605	1826	2356	-97.88	4.10	31.70
State Bank of Mysore	1326	1371	1795	4.02	2.39	2.92

Expansion of Shipping Sector

1149. SHRI MANIKRAO HODLYA GAVIT : Will the Minister of COMPANY AFFAIRS be pleased to state :

(a) whether the Government are aware that several MRTP companies have entered into the shipping sector during the last few years;

(b) if so, the names of the MRTP companies which have diversified into the shipping sector during each of the last three years;

(c) the names of the MRTP companies which are already functioning in the shipping sector but have not been allowed to expand;

(d) the nature and extent of diversion/expansion allowed to each of the above companies alongwith the reasons and the years when it was allowed; and

(e) the incentives/concessions available to the MRTP companies diversifying into the shipping sector?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : (a) to (e). Consequent upon deletion of Part A of Chapter III of the MRTP Act, 1969, through the MRTP (Amendment) Act, 1991, the concept of MRTP Companies is no longer in vogue. The requirements of registering such companies as MRTP companies with the Central Government or seeking its approval for their proposals

relating to diversification, expansion or new projects have also been deleted from the MRTP Act, 1969 with effect from 27-9-1991. Therefore, the Government is now not maintaining any information with regard to erstwhile "MRTP Companies" or their proposals relating to diversification, expansion or new projects.

[Translation]

Captive Coal Mines

1150. SHRI SUSHIL CHANDRA : Will the Minister of COAL be pleased to state :

(a) the places where the captive coal mines of various industries have been set up till date in the country;

(b) the industrial units which have set up captive coal mines;

(c) the number of proposals under consideration of the Union Government regarding the construction of captive coal mines; and

(d) the details of the pending cases and the time by which these will be cleared?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH) : (a) to (b). As per the information given in the latest Coal Directory of India

(1994-95), the companywise number of captive coal mines set up till date in the country are :-

Company	No. of Captive Coal mines
IISCO	3
DVC	1
TISCO	6
Total	10

However, after the amendment to the Coal Mines (Nationalisation) Act, in June, 1993 no captive coal mines have been set up till date by companies for whom captive mining blocks have been identified

(c) and (d). Consideration of proposals for development of captive coal mines by the Screening Committee constituted in the Ministry of Coal is an on-going process and depend on various factors such as logistics of transportation, location of plant, availability of suitable identified blocks, views of the concerned Ministry/Department, receipt of complete details from the applicants etc. Therefore no specific time schedule can be indicated for decisions.

In a recent meeting of the Screening Committee, 8 proposals in the power sector and 11 in the iron & steel sector were considered. For these two sector appropriate action has also been initiated for scrutiny of 12 more proposals.

Use of Hindi

1151. SHRI JAGDAMBI PRASAD YADAV : Will the Minister of INDUSTRY be pleased to state :-

(a) whether his Ministry is lagging behind in the use of official language Hindi;

(b) if so, the reasons therefor; and

(c) the time by which the Hindi Advisory Committee is likely to be constituted?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) No, Sir.

(b) Does not arise.

(c) As per the guidelines issued by the Department of Official Language, two Hindi Advisory Committees have been constituted in the Ministry of Industry - One for the Department of Industrial Policy & Promotion, Department of Industrial Development and Department of Small Scale Industries and Agro & Rural Industries and the other for the Department of Heavy Industry and Department of Public Enterprises on 11.11.1992 and 2.3.1995 respectively. The tenure of the first Committee ended on 10.11.1995 and it is being reconstituted in consultation with the Department of Official Language.

Hawala Scandal

1152. DR. RAMKRISHNA KUSMARIA :
SHRI SATYA DEO SINGH :

Will the Minister of FINANCE be pleased to state :-

(a) the details of persons charge-sheeted and prosecuted in Jain Hawala Scandal so far; and

(b) the time likely to be taken in disposing of all the Hawala cases?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : (a) As per information available, Central Bureau of Investigation (CBI) has filed 34 chargesheets against 54 persons. The Enforcement Directorate has initiated adjudication proceedings against 32 persons and filed 4 complaints against 21 persons for violation of the Foreign Exchange Regulation Act.

(b) It is not possible to give a time limit for disposing of all the hawala cases as they are all in different Courts

Tax Exemption to Companies

1153. PROF. PREM SINGH CHANDUMAJRA :
JUSTICE GUMAN MAL LODHA :
SHRIMATI JAYAWANTI NAVINCHANDRA MEHTA :

Will the Minister of FINANCE be pleased to state :-

(a) whether according to a study conducted by his Ministry, it has been found that out of 15,000 companies working in the country, 1047 companies have earned annual profit to the tune of 14040 crore rupees but all of them have been exempted from the tax liability.

(b) if so, the reasons therefor; and

(c) the steps proposed to be taken by the Government to bring such firms under the tax net?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : (a) Data for financial year 1994-95 was collected in respect of 2452 companies listed with Bombay Stock Exchange. The analysis of the data indicated that out of 2452 companies, 1047 companies having book profit of Rs. 14440 crores did not make any provision for income-tax in their books of accounts for the financial year 1994-95.

(b) The information to analyse the reasons for not creating the income-tax provisions was not collected. However, Income-tax Act provides for a number of exemptions, deductions, incentives, differential rate of depreciation in books of accounts and for computing taxable income etc. These exemptions, deductions, incentives etc. in some cases lead to NIL or marginal taxable income.